

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4412**

**TO BE ANSWERED ON THE 08<sup>TH</sup> JANUARY, 2019 / PAUSHA 18, 1940 (SAKA)**

**ANTI-HUMAN TRAFFICKING MEASURES**

**4412. SHRI MALLIKARJUN KHARGE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether any technique has been devised by the Government to ensure regular monitoring and checking in various modes of transport like bus, trains, etc. to prevent child trafficking incidents in the country;**

**(b) if so, the details thereof; and**

**(c) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): 'Police' is a State subject under Seventh Schedule to the Constitution of India. Therefore, the responsibility of preventing and countering human trafficking lies with the State Governments. However, the Ministry of Home Affairs (MHA) has advised the Ministry of Railways to involve Railway Protection Force (RPF) and Government Railway Police (GRP) personnel deployed at Railway Stations in detecting the trafficking incidents and apprehending the traffickers in coordination with local police agencies through their alertness and quick action. The Ministry of Railways, in collaboration with the Ministry of Women and Child**

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**Development and National Commission for Protection of Child Rights, has issued a Standard Operating Procedure (SOP) for ensuring care and protection of children in contact with Railways. This also includes a protocol for rescue of children found abandoned at railway stations or trafficked through trains. MHA has also advised all States and UTs to sensitize Police personnel posted at various Bus Depots/Bus Terminals and check posts and borders of States to keep close watch on suspicious activities of trafficking through public transport and commercial vehicles etc.**

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